

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 239/2010

Subject: Petition for approval of tariff of 400kV D/C Jhajjar-Mundka transmission line, a dedicated transmission line of IGSTPP of Aravali Power Company Private Limited for the period from the anticipated date of commercial operation i.e. 31.8.2010 to 31.3.2014

Date of hearing: 11.10.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: Aravali Power Company Private Limited & Others

Respondents: North India Power Limited & Others

Parties Present: Shri M. G. Ramachandran, Advocate, APCPL
Ms. Swapna Seshadri, Advocate, APCPL
Shri S.K. Samui, APCPL
Shri N.N. Sadasivam, APCPL
Shri Uday Shankar, APCPL
Shri Jyoti Prasad, POSOCO
Shri Rajiv Porwal, NRLDC
Shri Rohit Chabra, NTPC
Shri P.P. Francis, NTPC
Shri B.S. Rajput, NTPC
Shri Guryog Singh, NTPC
Ms. Shilpa Agarwal, NTPC
Shri Prashant Sharma, CTU
Shri R.B. Sharma, Advocate, BRPL
Shri Rajul Agarwal, BYPL
Dr. Meena Mishra, BTPL
Shri Sameer Singh, BYPL

Record of Proceedings

The learned counsel for the petitioner submitted that the instant petition is filed for determination of tariff for the 400kV D/C Jhajjar-Mundka transmission line connecting IGSTPP at Jhajjar to Mundka sub-station of Delhi Transco Limited. The transmission tariff for this line would be charged from the beneficiaries of Delhi for evacuation of 50% of power from IGSTPP, Jhajjar. The remaining 50% of the power

from IGSTPP, Jhajjar is evacuated by Haryana at the bus bar of IGSTPP and hence no transmission charges for the subject transmission line are payable by Haryana. The learned counsel for the petitioner submitted that the subject transmission line satisfies the definition of "dedicated transmission lines" given in section 2(16) of the Electricity Act, 2003, as one end of the transmission is connected to the IGSTPP generating station at Jhajjar and the other end is connected to the inter-connector of the CTU at Mundka. The transmission tariff should be determined as part of the generating station. The learned counsel referred to section 10 of the Act and submitted that the petitioner established the dedicated line for evacuation of power from the IGSTPP station as provided in the said section. He also requested to treat the subject transmission line as deemed ISTS transmission line.

2. The representative of the CTU submitted that an affidavit has been filed replying to all the three queries raised by the Commission. He submitted that the subject transmission line is a dedicated line and it has to be treated as block of the generating station.

3. The representative of the CEA submitted that the subject transmission line is not a dedicated line as 400 kV Daulatabad line is also connected to the bus bar of IGSTPP.

4. The learned counsel for BRPL submitted that the definition of dedicated transmission line should be read strictly as provided in section 2(16) and it should not be extended. He submitted that some of the annexure mentioned in the petition have not been provided to it. The Commission directed the petitioner to provide the complete set of documents to the respondent and gave liberty to the respondent to file its submissions on the issues discussed during the hearing.

5. The Commission also directed the CEA and the CTU to study the case of the subject transmission line and file a report by 30.11.2012.

6. The matter shall be listed for hearing on 11.12.2012.

By order of the Commission

sd/-

(T. Rout)
Jt. Chief (Law)